

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

06/59/17

**PRESENT: MS. INA MALHOTRA  
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

**NAME OF THE COMPANY: Dr. Sharma V/s. Pardeep Agarwal & Ors.**

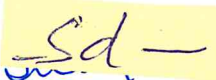
**SECTION OF THE COMPANIES ACT: 58/59**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner:** Mr. Dhiraj Kumar, Advocate for PCS  
**Present for the Respondent:** Mr. Amit Goel, Advocate for R-3

**ORDER**

Reply of the respondent resisting the petitioner's application of for transfer of the shares made after 19 years is based on the non-compliance of certain documents. These include production of <sup>4.</sup> transfer deeds as the original shares of the Company were converted from one Company to another upon amalgamation and then split from time to time. The registered owner has not responded in this case and has been proceeded an ex parte. Given the fact and the background of the case the petitioner shall satisfy this Bench that they are still entitled to any relief by this Tribunal in the face of non-compliance of these requirements. To come up on 4<sup>th</sup> of September, 2018.

  
**(Ina Malhotra)  
(Member (J))**

(Sameer)